

Repealed by Act 58 of 1960, S. 24 Sch. I (w.e.f. 26-12-60)

THE PREVENTION OF CORRUPTION (AMENDMENT)
ACT, 1955

ACT No. 50 OF 1955

[24th December, 1955]

An Act further to amend the Prevention of Corruption Act, 1947, and to make a consequential amendment in the Criminal Law Amendment Act, 1952.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Prevention of Corruption (Amendment) Act, 1955. Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

11 of 1947. 2. In section 3 of the Prevention of Corruption Act, 1947 (hereinafter referred to as the principal Act), the words and figures "section 161 or section 165 or" shall be omitted. Amendment of section 3.

3. In section 6 of the principal Act, in sub-section (1), after the words and figures "under section 161", the words and figures "or section 164" shall be inserted. Amendment of section 6.

1-1-56 Vide S.R.O. No. 3812 dt. 30.12.55, Gov. of India, Pt. II, Sec. 3, Extraordinary, P. 2563.

Amendment
of section 6.

4. In section 6 of the Criminal Law Amendment Act, 1952, in clause (a) of sub-section (1), after the words and figures "under section 161", the words and figures "section 162, section 163, section 164," shall be inserted.

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